

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.278/97 in OA-748/94

28

New Delhi, this 20th day of November, 1997.

Hon'ble Smt. Lakshmi Swaminathan, Member(J)
Hon'ble Sh. S.P. Biswas, Member(A)

Shri Gulzar Singh,
S/o Sh. Sadhu Singh,
R/o 12, Chelmsford Road, Applicant
New Delhi.

(By Shri G.D. Bhandari, advocate)

versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Chief Engineer,
Northern Railway,
Baroda House,
New Delhi.
3. The Divl. Railway Manager,
Northern Railway, Respondents
Ferozpur Cantt.

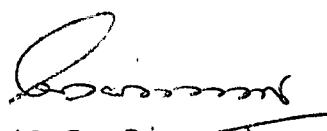
ORDER(in circulation)

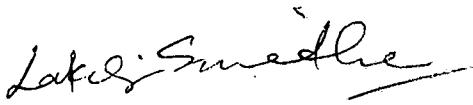
Hon'ble Sh. S.P. Biswas

The applicant is seeking a review of the judgement and order dated 26.9.97, by which OA 748/94 was dismissed being devoid of merits, claiming there is an error of law and question of fact on the face of the record.

The claim for the review is that the Tribunal has not taken all the grounds advanced by the applicant in his OA. On the other hand, we find that we have rightly covered those grounds in para 2(i) to 2(vi) of our judgement, which were insisted upon by the learned counsel for the applicant and more relevant for proper adjudication of the case. Before delivering the judgement, we have carefully gone through the pleadings.

available on record and also the submissions made by the parties at the time of final hearing of the case. Therefore, the review applicant cannot come with a lame excuse that some of the grounds were not considered by us, which even otherwise we considered as not germane to the main issue. We, therefore, feel there is no error apparent on the face of the record as alleged. The RA is accordingly dismissed.


(S.P. Biswas)
Member(A)


(Mrs. Lakshmi Swaminathan)
Vice-Chairman(J)

/stv/